

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-505
IB-887/ND/2022

IN THE MATTER OF:

Central Goods & Service Tax Through Deputy Commissioner**Applicant**

Vs.

Govind Jee Dairy Milk Pvt. Ltd.

.....**Respondent**

SECTION

U/s 9 IBC

Order delivered on 30.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent : Mr. Mohit Chaudhary, Mr. P Mithal,
Mr. Raghav Dikshit

ORDER

None appears on behalf of Operational Creditor at the time of hearing. It is noticed that on the last date of hearing i.e. on 01.04.2024 also no one had appeared on behalf of Operational Creditor at the time of hearing. Ld. Counsel on behalf of Corporate Debtor is present. The petition is **dismissed for want of prosecution.**

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)